

Central Administrative Tribunal  
Principal Bench

C.P. 188/2001  
M.A. 818/2001  
IN  
O.A. 2627/1999

New Delhi, this the day of 9th July, 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

R.P.Rampal,  
S/o Late Shri Mulkrat Rampal  
R/o A-1/6, Jyoti Nagar West,  
Loni Road, Delhi - 110032  
(By advocate: Shri H.L.Bajaj) ...Petitioner

Versus

Shri R.K.Singh,  
Secretary, Railway Board  
Ministry of Railway,  
Rail Bhawan, New Delhi-110001 . . . Respondent  
(By advocate: Shri O.P.Kshatriya)

ORDER(Oral)

By Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Both learned counsel have relied upon relevant annexures namely, MA R-1 dated 16.5.2001 and MA R-2 dated 21.5.2001 annexed to the rejoinder to MA 818/2001.

2. We note from the relevant documents on record which have also been referred to by the learned counsel for the parties that the Hon'ble Delhi High Court has dismissed CWP No.771/2001 filed by the Union of India against Tribunal's orders dated 16.8.2000 in OA 2627/1999 vide order dated 5.2.2001. Thereafter, the respondents have issued the aforesaid orders in May, 2001 in implementation of the Tribunal's order. This has, however, been disputed by Shri H.L.Bajaj, learned counsel, with which submission, we are unable to agree. Taking into account the relevant facts of the case, we are satisfied that the respondents have

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implemented the Tribunal's order dated 16.8.2000 in granting to the petitioner revised pension in terms of that order, from the date of filing of the O.A.

3. In the above facts and circumstances of the case, CP 188/2001 is rejected. Notices issued to the alleged <sup>e</sup>contmnores are discharged. Accordingly, MA 818/2001 is also disposed of.

(Govindan S. Tampi)  
Member(A)

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)

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